

(b) the preventive measures being adopted by Government to protect the industry from this menace?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): (a) and (b) The Corona Virus outbreak in China has led to restriction on movement of people and business activities in many provinces of China in order to control the spread of virus. The closure of factories in China may affect the Indian industries which import components, intermediaries and raw materials from China like pharmaceutical, electronics, automobile companies, machinery and components etc.

Department of Commerce has sensitized Export Promotion Councils and Trade Bodies on actions needed to be taken by them to- hedge against the potential risk of disruption in their supply chain.

The line Ministries/Departments of the product groups have been requested to reach out to our industry stakeholders and encourage them to procure adequate input supplies from current and alternative sources and ramp up production domestically.

Indian Missions abroad have been asked to explore the possibility of sourcing from and supplying to manufacturers in their respective countries and facilitate B2B meetings for the Indian manufacturers.

**Applicability of clause 5 of public procurement order 2017 to all
global procurements**

1833. SHRI VIVEK K. TANKHA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that the provisions of clause 5 of the Public Procurement (Preference to Make in India), Order 2017 would only be attracted in case the concerned procurement agency/nodal Ministry specifically stipulates so in global tenders irrespective of value/size, since individual Ministries have to stipulate minimum indigenous contents; and

(b) whether Government (being a major procurer) proposes to further the Make in India initiative by making clause 5 applicable as a rule to all global procurement irrespective of value, rather than as a choice to the procurer?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): (a) and (b) Sir, Para '5' of Public Procurement (Preference to Make in India) (PPP-MII) Order, 2017 amended on 29.05.2019 reads as under:

- 1 "Minimum Local Content: The minimum local content shall ordinarily be 50%. The Nodal Ministry may prescribe a higher or lower percentage in respect of any particular item and may also prescribe the manner of calculation of local content".
2. Para 5 of the PPP-MII Order 2017 is applicable to all procurement undertaken by Central Government Procuring entities irrespective of method (*i.e.* irrespective of the fact that it is global tender, advertised tender or limited tender) and value of procurement.
3. For any supplier to avail benefit as local supplier under PPP-MII Order, it should comply with Minimum Local Content requirement as stipulated in Para '5' of the Order *i.e.* Minimum Local Content (MLC) should be 50% unless prescribed otherwise by Nodal Ministry/Department.

Trade deficit with ASEAN

1834. SHRI JOSE K. MANI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether India's trade deficit with ASEAN has been rising over the past three years; and
- (b) if so, the details of the countries and product-wise trade?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): (a) and (b) The details of the country-wise and product-wise trade with ASEAN for the last three years are given in the Statement.